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Cr1.A.No. 946 OF 1997

ITEM No.ID

(For Judgment)

Court No.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 946 OF 1997

LELLA SRINIVASA RAO

Appellant (s)

VERSUS

STATE OF ANDHRA PRADESH

Respondent (s)

(HEARD BY : HON'BLE N. SANTOSH HEGDE AND B.P. SINGH, JJ.)

Date : 26/02/2004 This Appeal was called on for pronouncement of judgment.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s) Mrs. D. Bharathi Reddy, Adv.
Mr. S.K. Mehta, Adv.

THE COURT MADE THE FOLLOWING
JUDGMENT

Hon'ble Mr. Justice B.P. Singh pronounced the judgment of the Court.
The appeal is allowed in terms of the signed judgment. The bail bonds furnished by the appellant are discharged.

(PAWAN KUMAR)

(PREM PRAKASH)

COURT MASTER

COURT MASTER

(signed judgment is placed on the file)

Reportable.